

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4835
ANSWERED ON:23.04.2015
APPOINTMENT OF OMBUDSMAN
Sonker Smt. Neelam

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to appoint Ombudsman in the country;
- (b) if so, the details and present status thereof;
- (c) whether there is any mechanism to address the complaints against the Judges of the Supreme Court and High Courts; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a): No, Madam.

(b): Does not arise.

(c) & (d) :Complaints received against Judges of higher judiciary are at present addressed through 'In house mechanism'. As per this mechanism, the Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justice of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of their Courts.